



2026:AHC:6414-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 5031 of 2024

Anas

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Rakesh Kumar Verma
Counsel for Respondent(s)	:	G.A., Irshad Ahmad

Court No. - 46

**HON'BLE SIDDHARTH, J.
HON'BLE PRASHANT MISHRA-I, J.**

Order on Criminal Misc. Correction Application No. 04 of 2026

This is the correction application for correction of the order dated 16.12.2025.

In place of paragraph "***Let the applicant-appellant convicted and sentenced in the aforesaid crime be released on bail on his furnishing a personal bond and two sureties each of the like amount to the satisfaction of court concerned***" mentioned in 7th paragraph of the order dated 16.12.2025 shall be read as "***Let the applicant-appellant, Anas, convicted and sentenced in the Session Trial No. 231 of 2019, State vs. Mohd. Wahid and other arising out of Case Crime No. 446 of 2018, under Sections- 302/34, 120-B IPC, Police Station- Mainather, District- Moradabad be released on bail on his furnishing a personal bond and two sureties each of the like amount to the satisfaction of court concerned***".

The order aforesaid is corrected to this extent.

This order shall be treated as part of the order dated 16.12.2025.

The application is allowed.

January 8, 2026
Rohit

(Prashant Mishra-I,J.) (Siddharth,J.)